

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2550  
ANSWERED ON:25.11.2010  
NATIONAL COMMISSION  
Singh Shri Dushyant;Yadav Shri Dharmendra

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the National Commission to review the working of the Constitution had submitted its Report to the Government on 31st March, 2002;
- (b) if so, the details in this regard;
- (c) whether the recommendations of the aforesaid Commission have been adopted by the Government;
- (d) if so, the details in this regard;
- (e) if not, the reasons therefor and the reaction of the Government of India thereon;and
- (f) the steps taken by the Government for their adoption?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a to e): Yes, Madam. The National commission to review the working of the Constitution had submitted its report to Government on 31st March, 2002. The report contained recommendations concerning different Ministries/Departments, who have been requested to examine and process the recommendations. The full text of the report was also uploaded on the website of the Ministry of Law & Justice ([www.lawmin.nic.in](http://www.lawmin.nic.in)) Action Taken Report on these recommendations is yet to be received from different Ministries/Departments.

(f): Ministries/Departments have been requested to expedite and submit the Action taken Report.